

(03)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, BOMBAY 1
CAMP: NAGPUR

OA NO. 1085/92

G.S. SHAHU

APPLICANT

V/S

UNION OF INDIA THROUGH
SECRETARY, DEFENCE PRODUCTION
NEW DELHI & 2 ORS.

RESPONDENTS

CORAM: HON. SHRI JUSTICE M.S. DESHPANDE, VICE CHAIRMAN
HON. SHRI M Y PRIOLKAR, MEMBER (A)

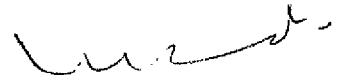
ORAL JUDGMENT:

DATED: 27.7.93

(PER: M S DESHPANDE, VICE CHAIRMAN)

None for the applicant. Shri Ramesh Darda, counsel for the respondents heard. It is apparent from para 5 of the reply that the applicant was on probation and his probationary period was extended from time to time upto 30.6.90 and since the oral instructions were of no avail he was terminated. There is no reason to interfere in the petition and is accordingly dismissed.


(M Y Priolkar)
Member (A)


(M S Deshpande)
Vice Chairman